

Ex.No. 178/2020
Coim India Pvt.Ltd. Vs. JNG Footwear India

04.09.2020

Pr: Sh.Rinny, Ld.counsel for DH.

Physical copy of original execution petition filed today.

Report of Nazir received. Same perused.

Since the present execution petition has been filed within two years of passing of decree, therefore, there is no requirement of issuance of prior notice to JD. Hence, notice to JD is dispensed with.

issue Warrant of Attachment of properties of JD as per list filed on record on filing of PF subject to physical opening of courts and resumption of appointment of bailiff for 18.12.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi



EX No. 991/17

Mahindra & Mahindra Financial Services Vs. Sonu Mal & Others

04.09.2020

Present : Sh. Ashok Kumar, counsel for DH.

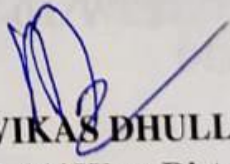
Counsel for DH has submitted that since the address of JD is not traceable, DH does not wish to proceed with the matter. Statement of counsel for DH recorded separately in this regard.

In view of statement of counsel for DH, the present execution petition is dismissed as withdrawn with liberty to revive as and when the address of JD is traced out.

Counsel for DH is directed to file hard copy of application within 15 days after reopening of courts.

File be consigned to record room.

Earlier date i.e. 27.11.2020 stands cancelled.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020



CS No. ____/2020
Smt.Madhubala Vs. Sh.Raj Kumar

04.09.2020

Fresh suit alongwith application under order XXXIX Rule 1 and 2 read with Section 151 CPC received from Filing Section, West, THC, Delhi through E-Filing. It be checked and registered.

Pr: None.

(Mobile No. of Sh.L.C.Rajput, Ld.counsel for plaintiff:
9711062084)

(Email ID: icrajput7@gmail.com)

Put up on 07.09.2020 for consideration.

Ld.counsel for plaintiff be intimated telephonically for the said date.

(Vikas Dhull)

**ADJ-01/WEST/THC
DELHI**



Execution No. ____/2020
M/s.Tulip Holidays (Through its partner Sh.Harish Bhasin) Vs. Pawan
Choudhary and anr.

04.09.2020

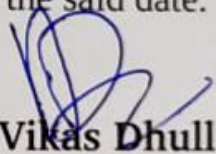
Fresh execution petition received from Filing Section, West,
THC, Delhi through E-filing. It be checked and registered.

Pr: None.

(Mobile No. of Sh.Manish Tanwar, Ld.counsel for DH:
9891345104)

Put up on 07.09.2020 for consideration.

Ld.counsel for DH be intimated telephonically for the said date.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI



04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

File already received by way of transfer from the Court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

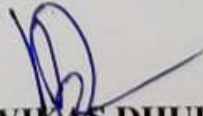
Present : Plaintiff in person with counsel Sh. Tripurari Jha.

Sh. Devanand Rai, counsel for all the defendants
alongwith all the defendants in person.

Fresh Vakalatnama filed on behalf of all the defendants.
Same is taken on record.

It is submitted today jointly by the counsels for both the parties that connected case has been transferred by mistake to the court of Sh. Hasan Anzar, Ld. ADJ, West, THC, Delhi and parties shall move an application for consolidation of both the cases before the Ld. District and Sessions Judge, West District, Delhi. Accordingly, an adjournment has been sought. Same is granted.

Put up for further proceedings on 28.10.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

CS NO. 106/18
Ved Parkash Gupta Vs. Rajesh Garg

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Now, put up this case for settlement, if any and in case there is no settlement then matter be put up for cross examination of PW1 on 07.11.2020.

(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020



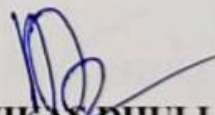
CS NO. 105/18
Ved Parkash Gupta & Sons (HUF) Vs. Rajesh Garg

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Now, put up this case for settlement, if any and in case there is no settlement then matter be put up for cross examination of PW1 on 07.11.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

CS NO. 105/18
Ved Parkash Gupta Vs. Himani Garg

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Now, put up this case for settlement, if any and in case there is no settlement then matter be put up for cross examination of PW1 on 07.11.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020



CS NO. 8343/16

Vicky Kumar Bansal Vs. Prism Procon Pvt. Ltd.

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Anand Kumar Dwivedi, proxy counsel for plaintiff.

Defendant absent.

Matter is pending at the stage of DE. However, no DW present.

A request has been received on court email ID from Sh. Surinder Tripathi, counsel for defendant on the ground that DW1 is in Bangalore and he is unable to appear today due to Covid-19 situation.

Even proxy counsel for plaintiff has requested for an adjournment on the ground that main counsel has gone to Kolkata. Hence, matter is adjourned.

Put up for DE on 04.12.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

CS No. 883/19
Puneet Marwah Vs. Ravi

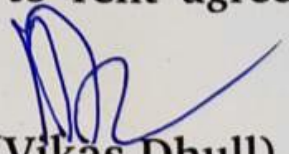
04.09.2020

Pr: None for the plaintiff.

Original documents have been received which were filed by plaintiff. Same perused. However, plaintiff has not filed original of the rent agreement dated 20.06.2018.

With regard to original of the rent agreement dated 20.06.2018, no report has been filed regarding loss of original documents. The photocopy of the rent agreement dated 20.06.2018 would be admissible in evidence if plaintiff seeks permission of this court to move an appropriate application for leading secondary evidence. In the facts, in absence of original rent agreement, no orders can be passed today.

Put up on 23.09.2020 for taking steps by plaintiff as mentioned hereinabove with regard to rent agreement dated 20.06.2018.



(Vikas Dhull)

**ADJ-01/WEST/THC
DELHI**

Ex.No. 210/20
Raj Kumar Mahajan Vs. Nand Kishore and Ors.

04.09.2020

Fresh execution petition received by way of assignment.
It be checked and registered.

Pr: Sh.Kanwar H.S., Ld.counsel for DH.

Nazir to report for 23.10.2020.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI

CS No. 608033/2016
Narender Wadhwa Vs. RACO Auto P.Ltd.

04.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

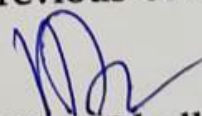
Pr: Sh.Prashant Batra, Ld.counsel for plaintiff.

Defendant absent.

Defendant has not appeared today. Even he has not filed on record his affidavit regarding admission/denial of documents. Even plaintiff has not filed the same on record till date.

Ld.counsel for plaintiff has sought a short adjournment to file affidavit of admission/denial on record. Same granted.

Put up on 07.10.2020 for filing of affidavit regarding admission/denial of documents by both parties, framing of issues and payment of previous cost by defendant.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 611644/16
Nachiketa Constructions Pvt.Ltd. Vs. Rashmi Madan and
anr.

04.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for the plaintiff.

Defendant no.2 in person and also appearing for defendant no.1 being husband.

Plaintiff has not appeared today for his evidence. Hence, **matter is adjourned for PE and production of original documents by plaintiff for 06.01.2021.**


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI



CS No. 609835/16

Anil Khanna Vs. Yoginder Kumar Mehta and Ors.
04.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.U.K.Dogra, Ld.proxy counsel for defendant no.1.

Defendant no.2 exparte.

None for defendants no.3 to 7.

Plaintiff has not appeared today. Even the main counsel for defendant no.1 is not present today.

In the interest of justice, **matter is adjourned to 08.01.2021 for arguments on the pending two applications of defendant no.1.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi



CS No. 611013/2016
Hardyal Singh Meyon Vs. Harkirat Singh

04.09.2020

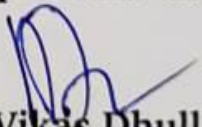
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Attorney of plaintiff in person with counsel
Sh.P.K.Nayyar.

Sh.H.S.Sodhi, Ld.counsel for defendant.

Part payment of Rs.2,500/- in cash has been made by attorney of plaintiff to defendant's counsel and it is submitted that the balance cost shall be paid on the next date of hearing.

Put up on **26.09.2020** for remaining cost and arguments on the pending application of plaintiff under Order VI Rule 17 CPC.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Storeji Pvt.Ltd.

Contempt Petition No.04/2020

... Applicant / Counter-claimant
(in Counter claim no.8/20 and
defendant no.1 in CS No.
435/2019)

Versus

Abhishek Khanna and anr.

... Non-applicants/Non -
counter claimant

04.09.2020

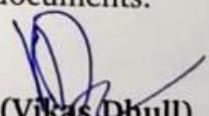
Pr: Sh.Jitin Sahni, Ld.counsel for applicant/ counter
claimant.

Sh.Vishwa Ranjan Kumar, Ld.counsel for non-applicant/
Non counter claimant.

Reply filed today by the non-applicant to the pending
contempt application. Copy supplied.

Today, Ld.counsel for applicant has filed on record the
physical copy of contempt application alongwith documents.

Put up on 05.10.2020 for arguments.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI



EX.No.182/20
Madan Mohan Tiwari Vs. Janardan Tiwari and Ors.

04.09.2020

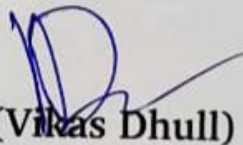
Pr: DH in person.

Several mails have been received on court email ID yesterday on behalf of JDs no.1 to 4 with regard to their non-appearance/ submissions alongwith some attachment of mutation documents.

Today, it is submitted by DH that he wish to withdraw the present execution petition as the decree has not yet been prepared due to non -furnishing of the stamp duty.

In the light of submission made by DH, the present execution petition is dismissed as withdrawn.

File be consigned to record room.



(Vikas Dhull)

**ADJ-01/WEST/THC
DELHI**

CS NO. 12769/16
Aman Jain Vs. Rajeev Jain

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

Previous order be complied with again for 26.10.2020


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020



M NO. 209/19
Piara Singh Vs. Dharmender Solanki.

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

File already received by way of transfer from the Court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Present : None.

Court notice be issued to both the parties for
05.12.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

CS NO. 9715/16
Vandana Bharti Vs. Priya Uppal & Ors.

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Previous order be complied with for 17.10.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020



CS NO. 13216/16
Usha Rani Vs. Devender Nath Chawla Through LRs

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

A request for exemption from personal appearance has been received on court email ID from Sh. Arun Aggarwal, counsel for defendant as he is unable to appear in person.

In the facts, matter is adjourned for arguments on the pending application of the defendant no. 1 U/o VII Rule 11 CPC on 23.12.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

CS NO. 01/18
Dharampal Vs. Sanjeev Kumar Vinayak

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

Previous order be complied with for 19.12.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

File already received by way of transfer from the Court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Present : Sh. Amardeep Maini, counsel for plaintiff alongwith plaintiff in person.

Sh. A.K. Chadha, counsel for both the defendants.

An adjournment has been sought by plaintiff's counsel to file appropriate reply to the pending application of the defendant U/o IX Rule 13 CPC as well as application seeking condonation of delay. Same is granted.

Put up for filing reply and arguments on 18.01.2021.


(VIRAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

CS NO. 10776/16
Attar Singh Vs. Raj Kumar &

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

File already received by way of transfer from the Court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Present : Sh. Jagmohan Sharma, counsel for plaintiff alongwith plaintiff in person.

Now, put up this case for final arguments on
26.09.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

Counter Claim No. 8/20

Storeji Pvt.Ltd.

... Applicant / Counter-
claimant (Defendant no.1 in
CS No. 435/2019)

Versus

Abhishek Khanna and anr.

...Plaintiff/Non counter
claimant

04.09.2020

Pr: Sh.Jitin Sahni, Ld.counsel for applicant/ counter
claimant

Sh.Vishwa Ranjan Kumar, Ld.counsel for plaintiff/
Non counter claimant.

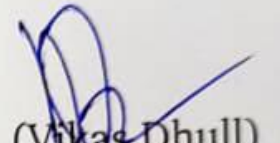
The counter claimant has filed on record reply to
the application of non counter claimant under Order
XXXIX Rule 4 CPC as well as to the application under
Order IX Rule 7 CPC. Copy supplied. He has also filed
the said replies through email on court email ID on
28.08.2020

Physical copies of applications filed by non counter
claimant have not been filed on record till date. Let
non counter claimant file the same by the next date of
hearing.



- 2-

Put up on 05.10.2020 for arguments on both
the said applications.


(Vikas Dhull)
ADJ-01, West
THC, Delhi



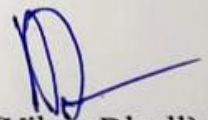
CS No. 607844/2016
Mahender Sehgal Vs. Devender Batra and Ors.
04.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

An email has been received from ld.counsel for defendant Sh.V..K.Anand expressing his inability to appear in person today as he is in Shimla.

Put up on 10.12.2020 for settlement, if any and in case, there is no settlement, then for filing of WS by plaintiff to the counter claim of defendants.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc.DJ 339/17
M/s.Nachiketa Constructions Pvt.Ltd. Vs. Rashmi
Madan and anr.

04.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Defendant no.2 in person and also appearing for defendant no.1 being husband.

Put up on **06.01.2021 with the main case.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

M NO. 82/18
Gagan Makkar Vs. Shakuntala Bhatia

04.09.2020

Present : Sh. Navneet Singh, counsel for plaintiff no. 1.

None for defendants no. 5 & 6

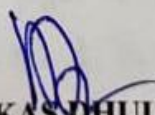
The present application has been filed on behalf of defendants no. 5 & 6 U/o IX Rule 13 CPC for setting aside exparte judgment and decree dated 15.12.2017.

Counsel for defendants no. 5 & 6 has lastly appeared on 13.02.2019 and thereafter none has appeared on behalf of defendants no. 5 & 6. Therefore, I am satisfied that defendants no. 5 & 6 are not interested in prosecuting this application in further.

Even otherwise main suit has been compromised between the parties and in terms of compromise, a decree has been passed today based on the statement of parties. Accordingly, the present application filed on behalf of defendants no. 5 & 6 is dismissed for non-prosecution.

File be consigned to record room.

Earlier date i.e. 18.11.2020 stands cancelled.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

Master Gagan Makkar Vs. Shakuntala Bhatia

04.09.2020

Present : Sh. Navneet Singh, counsel for plaintiff no. 1, defendant no. 2 and defendant no. 3 alongwith plaintiff no. 1, defendant no. 2 and defendant no. 3 in person.

Sh. Ashutosh Gupta, counsel for defendant no. 1 alongwith defendant no. 1 in person.

Defendants no. 4, 5 & 6 are absent.

Fresh Vakalatnama filed on behalf of plaintiff no. 1, defendant no. 2 and defendant no. 3. Same is taken on record.

It is submitted by the parties that the matter has been settled amicably. It is further submitted by the parties that RFA No. 501/2018 pending before Hon'ble High Court of Delhi shall be withdrawn by the parties on the next date of hearing in the light of settlement between the parties. It is further submitted by plaintiff no. 1, that plaintiff no. 2 was his younger brother and he has expired inte-state on 23.08.2020 and plaintiff no. 2 was unmarried at the time of his death and his only surviving Class-I legal heir is his mother i.e defendant no. 2. Statements of plaintiff no. 1, defendant no. 1, defendant no. 2 and defendant no. 3 recorded separately with regard to settlement.

In view of Settlement Deed Ex.P-2, the present matter is disposed off as settled.



Contd.....

-2-

Compromise decree be prepared in terms of Ex.P-2.

File be consigned to record room.

Earlier date i.e. 18.11.2020 stands cancelled.



**(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020**



CS NO. 712/19
Intezar Ahmad Vs. Jyoti Pruthi

04.09.2020

Since the matter was adjourned en-bloc due to pandemic Covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

File already received by way of transfer from the Court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Present : None.

Put up this case for filing replication, admission denial of documents by way of affidavit and for framing of issues on 21.10.2020.


(VIKAS DHULL),
ADJ-01/ West District
Delhi/ 04.09.2020

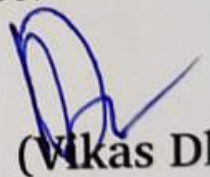
Contempt Petition No. _____/2020
Smt.Kamala Devi Vs. Bahgwat Prasad and Ors.

04.09.2020

Application on behalf of applicant/plaintiff under Order XXXIX Rule 2A read with Section 151 CPC received from Filing Section, West, THC, Delhi. **It be checked and registered.**

Pr: Sh.Tripurari Jha, Ld.counsel for applicant/plaintiff.

Issue notice of the said application to the defendant on the email ID/whatsapp number of ld.counsel for defendant provided by Ld.counsel for applicant on the index form for 28.10.2020 and put up this application with the connected case.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI